



FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the Attention of the Creditors of M/s SRI VENKAT RAM SPINNERS PVT LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Sri Venkat Ram Spinners Private Limited
2	Date of incorporation of corporate debtor	03 rd December 1992
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Chennai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17111TN1992PTC023951
5	Address of the registered office and principal office (if any) of corporate debtor	109/1, Koonakulam Road, Cholapuram, Virudhunagar District, TN- 626139
6	Insolvency commencement date in respect of corporate debtor	09 th August, 2019 [Order of NCLT, Chennai Division Bench, Petition No. IBA/216/2019]
7	Estimated date of closure of insolvency resolution process	05 th February, 2020 [Being 180 days from Insolvency commencement date]
8	Name and registration number of the insolvency professional acting as interim resolution professional	CA. Mahalingam Suresh Kumar Reg.No.- IBBI/IPA-001/IP-P00110/2017-18/10217
9	Address and e-mail of the interim resolution professional, as registered with the Board	CA. Mahalingam Suresh Kumar, M/s SPP&Co, Chartered Accountants, No.27/9, Nivedh Vikas, Pankaja Mill Road, Puliyakulam, Coimbatore – 641 045. e-mail: msureshkumar@icai.org
10	Address and e-mail to be used for correspondence with the interim resolution professional	CA. Mahalingam Suresh Kumar, M/s SPP&Co, Chartered Accountants, No.27/9, Nivedh Vikas, Pankaja Mill Road, Puliyakulam, Coimbatore – 641 045. e-mail: msureshkumar@icai.org
11	Last date for submission of claims	28 th August, 2019.
12	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in → Quick Links → Downloads → IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

M/s. SPP & Co., Chartered Accountants

No.27/9, Nivedh Vikas, Pankaja Mill Road, Puliyakulam, Coimbatore - 641 045.

T : +91 422 - 2319882, +91 73730 52341 E : msureshkumar@icai.org, cirp@sppgroups.com





CA. Mahalingam Suresh Kumar

Insolvency Professional

IBBI Reg. No. IBBI/IPA-001/IP-P00110/2017-2018/10217

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Sri Venkat Ram Spinners Private Limited** on **09th August, 2019**.

The creditors of **M/s Sri Venkat Ram Spinners Private Limited** are hereby called upon to submit their claims with proof on or before **28th August, 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



[Handwritten signature of CA. Mahalingam Suresh Kumar]

Date : 16th August, 2019
Place : Coimbatore.

Sd/- (CA. MAHALINGAM SURESH KUMAR)
Name and Signature of Interim Resolution Professional

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Tamil - *[Handwritten]*] Madurai Edition.
(Logbay)

[Handwritten signature of CA. Mahalingam Suresh Kumar]

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